

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

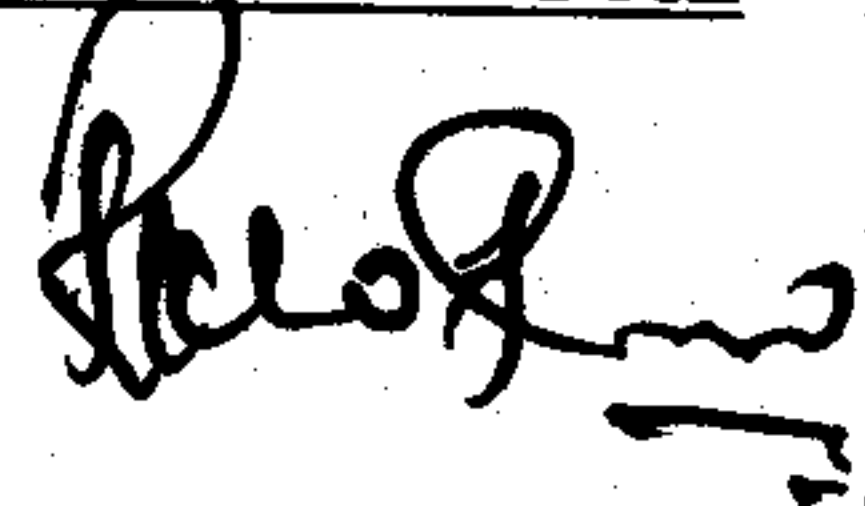
C.P. (I.B) No. 134/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Punjab National Bank.
V/s.
Jaihind Infratech Projects Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				


ORDER

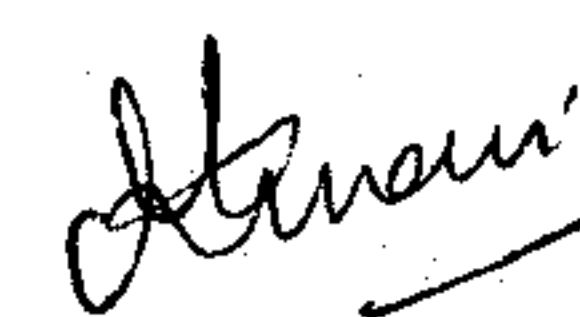
Learned Advocate Mr. Raju Kothari present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 03.11.2017 for objections of Respondent and for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.